

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:2336  
ANSWERED ON:12.03.2013  
MISUSE OF IT ACT  
Dhanaplan Shri K. P.

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether there are reports of misuse of Information Technology (IT) Act in the country;
- (b) if so, the details of such cases reported and the number of persons apprehended in IT related crime during each of the last three years, State-wise; and
- (c) the measures taken by the Government to check such instances?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. Singh)

(a) & (b): No, Madam. The State/UT wise number of cases reported and persons arrested under various crimes of IT Act during 2009-2011 are enclosed at Annexure.

(c): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and, therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime, including cyber crimes, and also for prosecuting the accused criminals through the law enforcement machinery within their jurisdiction. The Government of India is, however, deeply concerned about crime, including the cyber crimes, and therefore, has been advising the State Governments from time to time to give more focused attention to improve the administration of criminal justice system and take such measures as are necessary for the prevention of crime. The provisions of the Information Technology Act, 2000 is also protect the democratic processes and freedom of speech and expression as well as citizen's rights as enshrined in the Constituted of India.